

NATIVE LAW OFFICERS ACT 1845

ACT NO. V. OF 1845

(Rep., by Act 11 of 1864)

[22<sup>nd</sup> March, 1845.]

*Passed by the Governor General of India in Council on the 22<sup>nd</sup> March, 1845.*

AN Act concerning the Examination and Appointment of Hindoo and Mahomedan Law Officers.

I. It is hereby enacted, that Section 5, Regulation XI. of 1826, of the Bengal Code, be repealed.

II. And it is hereby enacted, that from and after the passing of this Act any person may be appointed to be a Hindoo or Mahomedan Law Officer in any of the Courts of Justice under the Presidency of Fort William in Bengal, who shall have successfully passed through such an examination as the Government of the said Presidency shall from time to time prescribe.

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